

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.4.2008

OA 141/2007

Mr.C.B.Sharma, counsel for applicant.
Mr.Gaurav Jain, counsel for respondents.

Learned counsel for the respondents has produced reply to the rejoinder and prayed to take the same on record. Registry may take the same on record.

Heard learned counsel for the parties. The OA stands disposed of by a separate order.



(J.P.SHUKLA)
MEMBER (A)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 30th day of April, 2008

ORIGINATION APPLICATION NO. 141/2007

CORAM:

HON'BLE MR. J.P. SHUKLA, ADMINISTRATIVE MEMBER

Bhanwar Singh Rathore son of Late Shri Sayar Singh aged about 34 years, resident of 7, Hari Marg, Civil Lines, Jaipur. Aspirant for appointment on compassionate grounds.

.....APPLICANT

(By Advocate: Mr.C.B. Sharma)

VERSUS

1. Union of India through its Secretary to the Government of India, Department of Animal Husbandry, Dairying & Fisheries, Ministry of Agriculture, Krishi Bhawan, New Delhi.
2. Director, Central Cattle Breeding Farm, Suratgarh (Rajasthan).

.....RESPONDENTS

(By Advocate: Mr. Gaurav Jain)

ORDER (ORAL)

This OA has been filed against the letter dated 27.09.2005 (Annexure A/1) by which the applicant was informed that his request for grant of appointment on compassionate ground cannot be considered due to non-availability of vacancy in Group- 'C' and 'D' posts under 5% quota.

2. From perusal of last Para of letter dated 04.05.2007 (Annexure R/7), submitted by the respondents along with their reply, it is seen that the case of

the applicant for grant of appointment on compassionate grounds has been again submitted to the Under Secretary (Admn. III), Ministry of Agriculture, Department of AHD & Fisheries, New Delhi, for reviewing/ reconsideration during the second & third recruitment year and the decision to be taken is still awaited.

3. At this stage, in the interest of justice, it is considered appropriate to issue direction to Respondent No. 1. to reconsider the case of the applicant for grant of appointment on compassionate grounds and not to reject the same on the plea that it is an old case of more than three years. This exercise will be completed within a period of two months from the date of receipt of a copy of this order.
4. With these observations, the OA is disposed of with no order as to costs.



(J.P. SHUKLA)
MEMBER (A)

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